

among the participating countries of the Asian and Pacific regions regarding development of wood energy including production of wood and its utilisations for energy purpose. The programme is of a purely technical nature.

(b) The growing shortage of full wood is a common problem in all the participating countries. R.W.E.D.P. through supply of genetic material, information, exchange of visits, training programmes, study tours and pilot activities would help to accelerate the development of appropriate approaches and solutions to improve the supplies of fuel wood and its better utilisation and thereby contribute towards socio-economic uplift of the people of rural communities.

(c) In the initial stages of the implementation of the programme, India has participated in the study tours and training programmes organised under the Regional Energy Development programme and this has helped gain valuable scientific and Technical information.

**Production of battery operated rail engines by BHEL**

4895. SHRI E. AYYAPPU REDDY : Will the Minister of INDUSTRY be pleased to state :

(a) whether Bharat Heavy Electricals Limited (BHEL), Bhopal has started production of battery operated rail engines for the narrow gauge line :

(b) whether any trial run of the battery operated engine has been undertaken ; and

(c) if so, to what extent energy will be saved by the introduction of these engines ?

THE MINISTER OF STATE IN THE DEPARTMENT OF PUBLIC ENTERPRISES IN THE MINISTRY (PROF. K. K. JEWARY) : (a) The prototype of battery operated rail engine has been developed at BHEL, Bhopal.

(b) Limited trial run has been carried out at Bhopal Works.

(c) Energy consumption in battery locomotive is estimated to be considerably less, in comparison with steam locomotive.

**Law on Adoption of Children**

4896. DR. KRUPASINDHU BHOI :  
SHRIMATI MEIRA KUMAR :  
SHRI M. RAGHUMA REDDI :  
SHRI MANIK REDDY :  
SHRI PRAKASH CHANRDA :

Will the Minister of LAW AND JUSTICE be pleased to state :

(a) whether a seminar organised by the Indian Council for Child Welfare held recently in New Delhi has urged for a comprehensive law on adoption of children by people of all castes, creed and nationality ;

(b) if so, the recommendations made and resolutions passed at the seminar in this regard ;

(c) the steps Government propose to take to bring forward a comprehensive legislation on the subject ; and

(d) the time by which it is likely to be introduced in Parliament ?

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE (SHRI H. R. BHARDWAJ) : (a) and (b). Yes, Sir, The Indian Council for Child Welfare had in the Seminar on Adoption organised by it on December, 10 to 12, 1986, recommended that although the Seminar appreciated the difficulties involved in enacting such a legislation, yet uniform adoption law for the country is necessary in the larger interests of the destitute, orphans and unwanted children who have been declared as 'supreme asset' of the nation in the National Children's Policy.

(c) and (d). No proposal to amend the adoption laws is under the consideration of Government at present.

**Bonus and Education Allowance to workers of Maruti Udyog Ltd,**

4897. SHRI CHIRANJI LAL SHARMA : Will the Minister of INDUSTRY be pleased to state :